

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA Nos. 122/2017, 123/2017 & 124/2017
IN
CP (IB) NO. 37/Chd/Pb/2017**

Under Section 9 of IBC, 2016

In the matter of :

Hero Steels Limited having its registered office at
E-1, Qutab Hotel Complex, Shaheed Jeet Singh
Marg, New Delhi-110016.Petitioner/Operational Creditor.

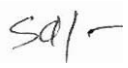
Versus.

Rolex Cycles Private Limited having its
Registered office at 726, Industrial Area-B,
Ludhiana (Punjab)-141003.Respondent/Corporate Debtor.

Present: Mr. G.S. Sarin, Practising Company Secretary for
Petitioner/Operational Creditor.
Mr. P.D. Sharma, Practising Company Secretary for Interim
Resolution Professional.
Mr. Sunish Bindlish and Mr. Aashish Bansal, Advocates for the
Intervener Mr. Ashwini Kumar Prabhakar, Director of Rolex
Cycles Pvt. Ltd.

Learned counsel for the Intervener Mr. Ashwini Kumar
Prabhakar, Director of Rolex Cycles Pvt. Ltd. has filed CA Nos. 123/2017 and
124/2017 copies of which have been supplied to the representative of the
Interim Resolution Professional. These CAs. will be taken up along with CA
No. 122/2017. The applicant seeks time to file documents and the same be
filed by 24.08.2017 with copy advance to the counsel for the Intervener.

List the matter on 25.08.2017 for arguments. Reply, if any, to
the CAs. filed by the Intervener/Director of the Company be filed by
24.08.2017.


(Justice R.P. Nagrath)
Member (Judicial)


August 22, 2017
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